

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi-110001
Ph: 23753942 Fax- 23753923

Ref: Petition No. 48/TD/2018

Dated: 8.3.2018

The Chief General Manager,
NLC India Limited
Commercial Department,
Corporate Office, Block-1
Neyveli- 607801

Subject: Petition for seeking grant of Category-I inter-State trading licence under Section 15(1) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2009 and its amendments.

With reference to your Petition on the subject mentioned above, you are directed to furnish the following information/ clarifications on an affidavit, on or before 21.3.2018:

- (a) Audited Special Balance Sheet as on any date falling within 30 days immediately preceding the date of making the application i.e. 23.1.2018 along with the Auditor's Report, the schedules and notes to the accounts in terms of Regulation 6(1)(b) of the Trading Licence Regulations;
- (b) Loans and advances given to associated companies; and
- (c) Organization chart of its group companies clearly mentioning the relationship of the applicant company with its other companies of the group, alongwith the details of location, percentage of shareholding in each other company.

Sd/-
(T.D.Pant)
Deputy Chief (Legal)